

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/44/2019 in
ORIGINAL APPLICATION NO. 060/1212/2017**

Chandigarh, this the 16th day of July, 2019

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

...

MES 506445 Girdhari Lal son of Shri Daya Ram, aged 64 years, office of Superintendent (Retired) Group-C, r/o House No. 641, Siali Kullian, Pathankot (Punjab) 145001.

....Petitioner

(By Advocate: Shri Manohar Lal)

VERSUS

Major Navin Kumar Mishra, Garrison Engineer (West) Pathankot Pi 145001.

....Respondent

(By Advocate: Shri Sanjay Goyal)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Heard the learned counsel for the parties.

2. Counsel for the respondent submits that in furtherance to order of this Court the respondents have passed order on 13.5.2019 (Annexure C-1), whereby they have paid difference of pay and allowances to the petitioner of his pension as per 6th CPC recommendations. He undertook that the consequential benefits arising out of re-fixation of pay, on actual basis will be paid to the petitioner within two months. He further submits that this C.P. may be closed.

3. In the wake of above, let respondent release the consequential benefits arising out of the re-fixation of pay of the petitioner and pay to him, as noticed above, within 2 months. Therefore, we find no deliberate disobedience on the part of the respondents and accordingly the C.P. is closed. Notice issued is discharged. It is expected that the respondent will abide by their statement, made by their counsel, which stands recorded herein above.

**(A.K. BISHNOI)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 16.07.2019
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